

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2503**  
**TO BE ANSWERED ON 14.12.2015**  
**ROYALTY AND CESS ON CRUDE OIL/GAS**

**2503. SHRI ANIL SHIROLE:**

**पेट्रोलियम एवं प्राकृतिक गैस मंत्री**

**Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:**

- (a) the details of revenue earned by the Government on account of royalty and cess on production of crude oil and natural gas during the last three years and the current year, State/Company-wise;
- (b) whether the upstream, companies including Oil and Natural Gas Corporation Limited (ONGC) unilaterally pays the royalty to the States on post-discounted prices;
- (c) if so, the details thereof along with the reasons therefor, State/UT/Company-wise;
- (d) whether the rates of royalty being paid to the States are based on the Wellhead price on crude oil production and if so, the details thereof;
- (e) whether certain States including Gujarat have represented to the Government for payment of royalty as per pre-discounted prices; and
- (f) if so, the details thereof alongwith follow-up action taken by the Government and the outcome thereof?

**ANSWER**

**पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)**

**(श्री धर्मेन्द्र प्रधान)**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL  
GAS (INDEPENDENT CHARGE)  
(SHRI DHARMENDRA PRADHAN)**

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(a): The details of royalty paid on crude oil/natural gas produced by Oil and Natural Gas Corporation Limited(ONGC), Oil India Limited(OIL) and Private/Joint Venture Companies to the State Governments during the last three years as well as cess payment on crude oil production to the Central Government are given at **Annexure-I**.

(b) and (c): In view of Government of India's directives, vide letter dated 30<sup>th</sup> October, 2003, since 2003-04, ONGC has been allowing discount to Oil Marketing Companies (OMCs) on sale of crude oil. In the above letter, ONGC was directed that the revenues of State Governments in terms of royalty on crude oil should not be affected by the discount. In view of specific directive, since April, 2003, ONGC has paid royalty on production of onshore crude to State Governments on pre-discount sale price though royalty on production of offshore crude oil to the Government of India was paid at post-discount sale price, in line with statutory provisions.

Subsequently, Ministry of Petroleum & Natural Gas vide letter No.P-20012/28/97-pp(Part-II-A) dated 23 May, 2008, withdrew the earlier directives issued vide letter dated 30<sup>th</sup> October, 2003. Consequently, ONGC and OIL have been making payment of royalty to State Governments on post discount price from 01<sup>st</sup> April, 2008.

(d): Royalty on crude oil to the Central and State Government is paid at the rates specified in the Schedule to The Oilfields (Regulation and Development) Act, 1948 on the well head price. The current rate of royalty is given at **Annexure-II**.

(e) and (f): The State Governments of Gujarat and Assam have represented to the Government of India on the issue of payment of royalty. After examination, Government of Gujarat was informed on 07.07.2009 that, in respect of offshore crude oil, the Royalty paid by upstream companies to the Central Government has always been on the basis of post-discount prices. There is nothing in the legal provisions to suggest that payment of onshore Royalty to State Governments should be on a different principle.

Government of Gujarat had filed a Special Civil Application in the High Court of Gujarat, Ahmedabad for payment of royalty at pre-discount prices. Hon'ble Gujarat High Court, vide its order dated 30<sup>th</sup> November, 2013 decided that royalty on crude oil is to be paid on pre-discount price and directed ONGC to make the payment towards shortfall royalty for the period April, 2008 till date, within a period of two months from the date of issue of order.

Aggrieved by the order, ONGC filed a Special Leave Petition(SLP) before the Supreme Court of India. The Supreme Court heard the matter on 13<sup>th</sup> February, 2014 and granted leave in the matter. Pending further orders, the Hon'ble Court stayed the operation of the impugned judgment subject to the condition that ONGC pays royalty to State of Gujarat on pre-discounted price of crude oil w.e.f. 1<sup>st</sup> February, 2014 onwards. In compliance of court order, ONGC has started paying royalty to Govt. of Gujarat on pre-discount price w.e.f. February, 2014.

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**ANNEXURE OF UNSTARRED QUESTION NO. 2503 DATED 14.12.2015**

**Annexure-I**

**Royalty payment by ONGC (Rs. crore)**

	2012-13	2013-14	2014-15
Assam	410.02	479.56	309.66
Andhra Pradesh	100.68	100.61	283.6
Gujarat	975.65	336.9	2526.48
Jharkhand	0.21	0.41	0.25
Rajasthan	5082.62	6037.49	4528.53
Tamil Nadu	261.03	291.93	294.16
Tripura	39.7	50.18	72.37
Total	6869.91	7297.08	8015.05

**Royalty payment by OIL (Rs. crore)**

	2012-13	2013-14	2014-15
Assam	1316.48	1259.85	1267.73
Arunachal Pradesh	9.45	8.98	2.33
Rajasthan	6.62	7.65	8.07
Total	1332.55	1276.48	1278.13

**Royalty payment by Pvt/JV companies (Rs. crore)**

	2012-13	2013-14	2014-15
Arunachal Pradesh	64.49	63.62	42.27
Gujarat	88.04	81.63	73.23
Rajasthan	5078.03	6037.44	4519.12
Total	5230.56	6182.69	4634.62

**Cess payment by ONGC, OIL and Pvt/JV companies (Rs crore)**

	2012-13	2013-14	2014-15
ONGC	9999.27	9974.02	10255.05
OIL	1711.3	1602.77	1531.36
Pvt/JV companies	4181.69	4495.23	4362.45
Total	15892.26	16072.02	16148.86

Note: State-wise royalty compilation is made on annual basis.

**Schedule of Royalty rates on crude oil production and natural gas production**

A) Crude Oil/ Casing Head Condensate Production:

	<b>Nomination/Pre NELP PSCs</b>	<b>NELP PSCs</b>	<b>Discovered fields PSC</b>
<b>On-land</b>	20% of well head price on cum-royalty basis	12.5% of well head price on ex-royalty basis	The rates of royalty were Rs. 481 per MT for first round and Rs. 528 per MT for second round respectively in the discovered fields as guaranteed under the PSCs. However, State Governments are taking royalty based on ORDA and P&NG Rules and the additional royalty (difference between the rates as per PSC and 20% of well head price on crude oil production) is being paid by OIDB.
<b>Shallow Water</b>	10% of well head price on cum-royalty basis.	10% of well head price on ex-royalty basis	
<b>Deepwater</b>	5% of well head price for 1 <sup>st</sup> 7 years and 10% thereafter on cum-royalty basis	5% of well head price for 1 <sup>st</sup> 7 years and 10% thereafter on ex-royalty basis	

B) Natural gas production are 10% of well head value for onland and shallow water areas applicable uniformly for all regimes i.e. nomination, pre-NELP, discovered fields and NELP regimes. In deepwater areas under NELP, royalty of 5% of well head price for first 7 years and 10% thereafter on ex-royalty basis is applicable.

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